म्कीम केिन	यम के अधीन तारीख	से	तकवर्षों की
अवधि के लिए विस्तारण किया गया है।			
अभिलेखों और पासबुक और ज	मा रसीद/खाते के विवरण	में आवश्यक प्रविष्टियां	की जा चुकी है ।
तारीख:			डाकपाल/प्रबंधक के हस्ताक्षर
		मुद्रा	

NOTIFICATION

New Delhi, the 12th December, 2019

- **G.S.R. 916(E).**—In exercise of the powers conferred by section 3A and section 15 of the Government Savings Promotion Act,1873 (5 of 1873), the Central Government hereby makes the following Scheme, namely:-
- **1. Short title and commencement.-** (1) This Scheme may be called the Senior Citizens' Savings Scheme, 2019.
- (2) It shall come into force on date of its publication in the Official Gazette.
- 2. Definitions.- (1) In this Scheme, unless the context otherwise requires,-
- (a) "account" means an account opened under this Scheme;
- (b) "account holder" means an individual in whose name the account is held;
- (c) "Act" means The Government Savings Promotion Act, 1873 (5 of 1873);
- (d) "Form" means forms appended to this Scheme;
- (e) "General Rules" means the Government Savings Promotion General Rules, 2018;
- (f) "year" means a period of twelve months commencing from the date of deposit in the account.
- (2) Words and expressions used herein but not defined shall have the meanings assigned to them in the Act and the General Rules.
- **3. Opening of account.-** (1) An individual fulfilling the following conditions may open an account by making an application in Form-1 to the accounts office, namely:-
 - (i) who has attained the age of sixty years on the date of opening of the account; or
 - (ii) who has attained the age of fifty-five years or more but less than sixty years, and who has retired on superannuation or otherwise on the date of opening of an account under this Scheme, subject to the condition that the account is opened by such individual within one month of the date of receipt of the retirement benefits and proof of date of disbursal of such retirement benefit(s) along with a certificate from the employer indicating the details of retirement on superannuation or otherwise, retirement benefits, employment held and period of such employment with the employer, is attached with the application form:

Provided that the retired personnel of Defence Services (excluding Civilian Defence employees) shall be eligible to open an account under this Scheme on attaining the age of fifty years subject to the fulfilment of other specified conditions.

- (2) The successor or legal heir of a deceased serving personnel shall not be eligible to deposit the terminal benefits of such deceased personnel under this Scheme.
- (3) An account holder may operate more than one account under this Scheme subject to the condition that the deposits in all the accounts taken together shall not exceed the maximum limit as specified under paragraph 4.
- (4) An individual may open an account in individual capacity, or jointly with spouse.
- (5) In case of a joint account, the age of the first account holder shall be considered to determine the eligibility to open the account and there shall be no age-limit for the second applicant.

- (6) The whole amount of deposit in a joint account shall be attributable to the first account holder only.
- (7) Both the spouses can open single account and joint accounts with each other with the maximum deposit of upto fifteen lakhs rupees in each account provided both are individually eligible to open the account.
- **4. Deposit.-** (1) The account shall be opened with a minimum deposit of one thousand rupees or any sum in multiples of one thousand rupees not exceeding fifteen lakh rupees:

Provided that the deposits in the account specified under clause (ii) of sub-paragraph (1) of paragraph 3, shall be restricted to the retirement benefits received, or fifteen lakh rupees, whichever is lower.

Explanation.- For the purposes of this sub-paragraph, "retirement benefits" means any payment due to the account holder on account of retirement on superannuation or otherwise and includes Provident Fund dues, retirement or superannuation gratuity, commuted value of pension, cash equivalent of leave, savings element of Group Savings Linked Insurance Scheme payable by the employer on retirement, retirement-cumwithdrawal benefit under the Employees' Family Pension Scheme and ex-gratia payments under a voluntary or a special voluntary retirement scheme.

- (2) There shall be only one deposit in the account.
- (3) Where a deposit in excess to the ceiling specified under sub-paragraph (1) has been made, the accounts office shall, refund the excess deposit to the account holder immediately.
- **5. Interest on deposit.-** (1) The deposit made under this Scheme shall bear interest at the rate of 8.6 per cent. per annum.
- (2) Interest shall be payable from the date of deposit to 31st March/30th June/30th September/31stDecember on first working day of April/July/October/January, as the case may be, in the first instance and thereafter interest shall be payable on first working day of April/July/October/January as the case may be.
- (3) If so authorised by the account holder, interest payable on the due dates as specified in sub-paragraph (2), shall be credited to the account holder's savings account.
- (4) If the interest payable every quarter is not claimed by an account holder, such interest shall not earn additional interest.
- (5) Any amount of interest in fraction of a rupee shall be rounded off to the nearest rupee and for this purpose, any amount of fifty paisa or more shall be treated as one rupee and any amount less than fifty paisa shall be ignored.
- (6) The excess amount referred to in sub-paragraph (3) of paragraph 4, shall carry interest at the rate applicable from time to time to the Post Office Savings Account and such interest shall be payable from the date of deposit of excess amount to the date of refund.
- (7) In case of an account extended after maturity under sub-paragraph (1) of paragraph 8, the deposit in such account shall earn interest at the rate applicable to the Scheme on the date of maturity.
- (8) Interest at the rate applicable to the Post Office Savings Account shall be payable on deposits in the account which are not extended as per provision of paragraph 8 or closed on maturity or extended maturity.
- (9) The interest for any period less than a quarter (as specified under the Scheme) shall be calculated as per the following formula:-

Number of days in the period x Interest for the quarter

Total number of days in the quarter

- (10) If the interest is not claimed on the due date, it can be claimed on any date after the due date.
- **6. Premature closure of account.-** (1) The account holder may withdraw the deposit and close the account at any time on an application in Form-2 subject to the following conditions, namely:-
- (i) In case, the account is closed before one year after the date of opening of account, interest paid on the deposit in the account shall be recovered from the deposit and the balance shall be paid to the account holder.
- (ii) In case the account is closed after the expiry of one year but before the expiry of two years from the date of its opening, an amount equal to one and a half per cent. of the deposit shall be deducted and the balance shall be paid to the account holder.
- (iii) In case the account is closed on or after the expiry of two years from the date of its opening, an amount equal to one per cent. of the deposit shall be deducted and the balance shall be paid to the account holder.

[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण 51

- (2) The account holder availing the facility of extension of account under sub-paragraph(1) of paragraph 8, may withdraw the deposit and close the account at any time after the expiry of one year from the date of extension of the account without any deduction.
- (3) In case of premature closure, interest on the deposit shall be payable upto the date preceding the date of premature closure after deduction of penalty as specified in sub-paragraph(1).
- (4) Multiple withdrawals from an account shall not be permitted.
- **7. Closure of account.-** (1) The deposit made at the time of opening of the account shall be paid on or after the expiry of five years or after the expiry of eight years where account was extended under paragraph 8 from the date of the opening of the account, on an application in Form-3.
- (2) In case of death of the account holder before maturity or extended maturity, the account shall be closed and deposit refunded on an application in Form-3 along with interest as applicable to this Scheme till the date of the death of the account holder, to the nominee or the legal heirs, as the case may be:

Provided that interest on the deposits in the account shall earn interest at the rate applicable on Post Office Savings Account from the date of death of the account holder till the date of final closure of the account:

Provided further that in case of a joint account, or where the spouse is the sole nominee, the spouse may continue the account on the same terms and conditions as specified under this Scheme, if the spouse meets eligibility conditions under the Scheme on the date of death of the account holder.

- (3) Where both the spouses have opened separate account or accounts under this Scheme and either of the spouses dies during the currency of such account or accounts, then such account or accounts standing in the name of the deceased account holder shall not be continued in accordance with the first proviso of subparagraph (2) and shall be closed.
- **8. Extension after maturity.-** (1) The account holder may extend the account for a further period of three years by making an application in Form-4 within a period of one year from the date of maturity.
- (2) The extension of the account under sub-paragraph (1) shall be deemed to have been made from the date of maturity irrespective of the date of application.
- (3) Extension of an account under sub-paragraph (1) shall be available only once.
- (4) The account holder may close the account any time after one year from the date of extension of account without any deduction under sub-paragraph (1) of paragraph 6.
- **9. Application of General Rules.-** The provisions of General Rules shall, so far as may be, apply in relation to matters for which no provisions have been made in this Scheme.
- **10. Power to relax.** Where the Central Government is satisfied that the operation of any of the provisions in this Scheme causes undue hardship to the account holder, it may, by order, for reasons to be recorded in writing, relax the requirements of that provision in a manner not inconsistent with the provisions of the Act.

[F. No. 2/2/2018-NS (Pt. I)]

RAJAT KUMAR MISHRA, Jt. Secy.

FORM - 1 [See sub-paragraph (1) of paragraph 3]

(Application for opening an account)

To		
10		
The Postmaster/Manag	er	Paste photograph of applicant/s
•••••	•••••	
•••••	•••••	
Sir,		
I/We	(Applicant/s) hereby apply	for opening of an account under Senior

I/We(Applicant/s) hereby apply for opening of an account under Senior Citizens' Savings Scheme in your Post Office/Bank.

I/We	tender	herewith	Rs/-
		initial deposit. My/our particulars are as ur	_
1.	Name of First Account holde	r	
		me or Guardian appointed by Court	
	Date of Birth		
		(DD / MM / YYY	Y)
	Word	(In	
2.	Name of Second Account hol	ls)lder (spouse only)	
2.			
	Husband/Father /mother's na	me	
	Date of Birth		
		(DD / MM / YYY	
		(In	
2		ls) h old ar	
3.	Aadhaar Number (a) of first a	d account holder	
	* /		
4.	Permanent Account Number	(PAN) (a) of first account holder	
		(b) of second account holder	
5.	Present Address		
3.	Present Address		
	Permanent Address		
6.	Contact details		
		Email ID	
7.	Type of Account	Single or Joint	
8.	Details of proof of date of Bi	rth of account holder/s	
	a) Certificate N	0.	
	b) Date of Issue		
	•••••	•••••	• • • • • • • • • • • • • • • • • • • •

	c) Iss	uing authority				
9.	Details of other KY	C documents attach	ed 1. Pro	oof of identification	on	•••
						•••••
			2. Ad	dress proof		
proof:	ollowing documents 1. Passport 2. Driving ament officer 5. Let s;	ng license 3. Voter'	s ID card 4. Je	ob card issued by	y NREGA signe	d by the State
1.	Specimen Signature	es				
	ame)				3.,	
	ame)				3.,	
I d	eclare that I/we are r	esident citizen of Inc			account office of	any change in
Ιh	ereby undertake to able on the Scheme a	abide by the scheme			avings Promotio	n Rules, 2018
	of my/our other acc					
S.No.	Name of Scheme		Amount	Customer	Account	Name of Post
		opening of account	deposited	Identification Number	number	office/Bank
1.	Senior Citize Savings Schen (SCSS)					
Date:				Signature or	thumb impressi	on of guardian
			Nomination			
	ve clusion of all othe		hereby nomi			
		(Name of S	cheme) at the ti	ime of my death	would be payable	e.
S.No.	Name(s) of the	Full address (s)	Aadhaar	Date of birt		Nature of
	nominee(s) and relationship		number of nominee	f of nominee i		entitlement
	r		(optional)			Trustee or owner
1						
2						

3

	at Serial No.(s)		specified ab	pove is/are minor(s), I
appoint Shri/Smt/Kumari			S/o.D/o.W/o	
	Addr	ess		
				to receive the sum due
	-	-	rity of the nominee(s).	
•	SS			
_	SS			
Name & Address				
		~.		
		Sign	nature or thumb impres	ssion of account holder/s
Place:				
Date:				
	_	r use of Post Office		
	_			with
				(name
	on Number			
Nomination	has	been	registered	d vide
No	dated	d		
			Signature and seal	l of competent authority.
		FORM -2		
	[Caa sub	paragraph (1) of p	aragraph 61	
То	(Application	for premature clos	sure of account)	
To,				
The Postmaster/Mana	iger			
		••••		
		••••		
Sir,				
1. I/we wish to				having balance of enior Citizens' Savings
Scheme and request y	ou to pay the amount	after deduction of ag	oplicable penalty, as pe	er details given below:-
		_		-
Please Cred	lit the amount to	my SB Accoun	t no	standing
		-		<i>U</i>
		or		
Please issue a Deman	d Draft/account payee	cheque		
		or		
Please pay in cash (ap	oplicable if the amount	is below permissibl	e limit)	

3. I/We hereby declare that the conditions under which the account can be closed before maturity under Senior Citizens' Savings Scheme have been complied with.

Necessary documents as applicable are a	ttached as under:-			
1.				
2.				
Date:	5	Signature or thumb imp	ression of acco	ount holder/s
(Thumb impression of the d	lepositor should be	e attested by a person ki	nown to the acc	counts office)
	For office us	e only		
	Payment de	etail		
Eligible balance in Account `				
Less Penalty amount `				
Total Amount to be paid `		(In figures)		
(In words)				
Date Stamp	Signature of Postn	e		
	Acquittar			
	•	nolder/ messenger)		
Received Rs(In figure No.)dated	(by	(in words)		ie/DD bearing Account
Nodated_			to	Account
Date:		Signature/thum	sh impression o	of Denositor/s
Bate.		Signature/thum	o impression o	1 Depositor/s
	FORM -	- 3		
[See si	ub-paragraph (1)	of paragraph 7]		
(Арј	plication for closu	are of account)		
Name of Post Office/Bank		I	Date	
Account Number				
1. I/we hereby submit pass bo account matured on	ook/deposit receipt	and apply for closure	of my/our abo	ve mentioned
2. Please Credit the amount of	eligible balance	in my matured acc	count to my	SB Account
nostandin				
	or			
Please issue a Demand Draft/account pay	yee cheque			
	or			
Please pay in cash (applicable if the amount	unt is below perm	issible limit).		

Signature or thumb impression of account holder/s
(Thumb impression should be attested by a person known to Accounts office)

Payment Order

(For office use only)

			Date
	Pay	ment detail	
Principal amount Rs			
(+) Interest due Rs.			-
(-) Recovery of overpaid interest R	S		_
Deduction if any Rs			-
Total Amount due Rs			_
Pay Rs	(in figurers)		(in words)
Date			
			Signature of Postmaster/Manager
	\mathbf{A}	cquittance	
		lled by depositor)	
		_	
Received Rs	(In figures) dated	(11) w /by transfer to	vords) By cash/cheque/DD bearing Account No
Date:		•	mb impression of account holder/s
	F	ORM - 4	
		aph (1) of paragraph 8	1
		r extension of account)	,
To,	(- -FF	,	
The Postmaster/Manager			
Sir,			
·		am/are ac	count holders in Account
Number	under Senior Cit	tizens' Savings Scheme	count holders in Account in your office. The said account
was opened on	and has matu	ired on	_for payment. I/We hereby request
for extension of the account of the above said account.	nt for a further period of	three years (as per sche	me rule) from the date of maturity
in the desire said decount.			

- 2. I/We have understood the terms and conditions applicable to the account during the period of extension under the said Scheme as amended from time to time and shall abide by them.
- 3. I/we continues to be resident citizen/s of India on the date of commencement of block period of three years.

Date	Signature of the account holder/s
Place	(Name and address)
	For the use of Accounts Office
(Rupees matured on	which was opened on
Necessary	entries have been made in the records and pass book/deposit receipt/ statement of account.
Date	Signature of Postmaster/Manager Seal

अधिसूचना

नई दिल्ली, 12 दिसम्बर, 2019

सा.का.नि. 917(अ).—केंद्रीय सरकार, सरकार बचत सर्वधन अधिनियम 1873 (1873 का 5) की धारा 3क द्वारा प्रदत शक्तियों का प्रयोग करते हुए, निम्नलिखित योजना बनाती है अर्थात:-

- 1 सक्षिप्त नाम और प्रारंभ (1) इस योजना का सक्षिप्त नाम राष्ट्रीय बचत (मासिक आय खाता) योजना, 2019 है।
 - (2) यह राजपत्र में उसके प्रकाशन की तारीख से प्रवृत होनी।
- 2 परिभाषा (1) इस योजना में जब तक कि सन्दर्भ से अन्यथा अपेक्षिप्त न हो
 - (क) "खाता" से इस योजना के अधीन खोला गया कोई खाता अभिप्रेत है
 - (ख) "खाता धारक" वह व्यक्ति अभिप्रते है जिसके नाम से खाता धारित है
 - (ग) "अधिनियम" से सरकार बचत संवर्धन अधिनियम 1873 (1873 का 5) अभिप्रते है
 - (घ) "प्ररुप" से इस योजना से सलंग्न प्रारुप अभिप्रते है।
 - (ड) "साधारण नियम" से सरकार बचत संवर्धन साधारण नियम 2018 अभिप्रते है।
 - (च) "वर्ष" से खाते में पहले निक्षेप की तारीख से आरम्भ होने वाली 12 मास की अवधि अभिप्रते है।
- (2) उन शब्दो और पदो के, जो इसमें प्रयुक्त है और परिभाषित नही है वही अर्थ होगे जो उस अधिनियम और साधारण नियमों में है।
- 3 **खाते का खोला जाना-** (1) खाता, खाता कार्यालय में प्ररुप- 1 में आवेदन पर :-
 - (i) किसी एकल व्यस्क द्वारा;
 - (ii) तीन तक संयुक्त व्यस्क द्वारा;
 - (iii) कोई अवयस्क जिसने दस वर्ष की आयु पूरी कर ली है ;
 - (iv) किसी अवयस्क या विकृतचित व्यक्ति की और से सरंक्षक द्वारा खाता खोला जा सकेगा;
- (2) कोइ व्यक्ति इस के अधीन अधिकतम सीमा के अध्याधीन अधिकतम निक्षेप सीमा जो पैरा 4 के उप पैरा (2) में यथा विहित की गई हैं एकल खाता या संयुक्त खाते एक या एक से अधिक खोल और परिचालित कर सकेगा।